

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 220/TT/2017

- Subject** : Tariff from COD to 31.3.2019 for Transmission Asset “a) Both circuits of one LILO D/C portion of Simhadri-Vijayawada 400 kV Line at Vemagiri-I (AP) shall be LILOed at Vemagiri-II (PG) (D/C Portion and multi-circuit Portion) alongwith associated bays at Vemagiri-II (PG) b) Both circuits of Second LILO D/C portion of Simhadri-Vijayawada 400 kV Line at Vemagiri-I (AP) shall be looped in at Vemagiri-II (PG). There shall be no loop out. The open section of 400 kV D/C line from Vemagiri-I (AP) shall be used for termination of KV Kota Line alongwith associated bays at Vemagiri-II (PG). c) Shifting of 2 Nos. of 63 MVAR reactors from Gazuwaka to Vemagiri-II (PG) for utilization on Simhadri-II-Vemagiri-II (PG) 400kV D/C Line under “Removal of Constraints in 400 kV Bays Extensions at 400kV Vemagiri S/S” in Southern Region.
- Date of Hearing** : 28.8.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL)
and 16 others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri Pankaj Sharma, PGCIL



Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for transmission assets under "Removal of Constraints in 400 kV Bays Extensions at 400 kV Vemagiri Sub-station" in Southern Region. He submitted that there is no cost and time over-run in case of the instant assets.

2. The Commission directed the petitioner to clarify whether the proposal for shifting of the reactors was substantiated with studies as suggested in the 38th SCM and directed to file the details, if any, by 7.9.2018 on affidavit with an advance copy to the respondents. The Commission further observed that if the information is not received by 7.9.2018, the matter will be decided on the basis of the information already on record.

3. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

